

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2156  
TO BE ANSWERED ON 18.12.2025**

**AMNESTY SCHEME BY ESIC**

**2156. # SHRI MOKARIYA RAMBHAJ:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) the salient features and objectives of the Amnesty Scheme, 2025 launched by the Employees' State Insurance Corporation (ESIC);**
- (b) the details of dispute resolution mechanism provided for employers;**
- (c) whether the Ministry has developed any monitoring or assessment framework to evaluate the outcomes of the scheme, including compliance levels, stakeholder satisfaction and its impact on the institutional performance of ESIC; and**
- (d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d):** The Employees' State Insurance Corporation (ESIC) has launched the Amnesty Scheme, 2025 with the objective to reduce litigation by facilitating settlement of disputes outside the court framework, promote voluntary compliance and accountability among employers, provide a structured mechanism for withdrawal of specified criminal and civil cases subject to prescribed conditions. The Scheme is effective from 01.10.2025 to 30.09.2026.

**Under the Amnesty Scheme, 2025, prosecution cases under Sections 84 and 85 and cases under Sections 75 and 82 of the Employees' State Insurance Act, 1948, as well as writ petitions filed under Article 226 of the Constitution of India, filed up to 31.03.2025, are eligible for withdrawal as per the Scheme. Employers seeking to avail the benefits under the Scheme are to apply to the concerned Regional Director / Sub Regional Office in the prescribed proforma after obtaining permission from the concerned court.**

**For effective implementation and assessment of the Scheme, an action plan has been prepared and circulated to field units. Monitoring of the Scheme is done by ESIC Headquarter through weekly review meetings and periodic performance review of field offices.**

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